

CP NO. 121(ND)/2015
RT No.09/2016

Virender Kapoor & Ors.

...Petitioners

Versus.

M/s United Cycles & Parts Mfg. Association.

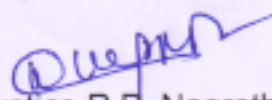
...Respondents

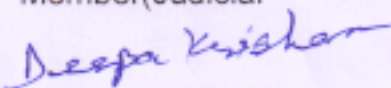
Present: Mr. Sanjay Mishra with Mr. Geetesh Meena, Advocates for petitioners.
Mr. Rakesh Kumar with Mr. Vaibhav Sahni, Advocates for respondents.

Mr. Vaibhav Sahni, Advocate has filed six Power of attorney~~s~~ and states that these Power of Attorney~~s~~ are in respect of respondents No.1 to 14. Learned counsel for petitioners submits that the reply already filed by respondent No.15 is also adopted for respondents No.1 to 14.

During the course of hearing it has transpired that one of the contention raised is regarding the constitution of Election Committee but there is no document to clarify as to the final composition of the Election Committee which decided about accepting or rejecting the nominations. In view of the aforesaid contention and the document A-4 Page 116 regarding constitution of the Committee the necessary application be filed by the respondents along with the affidavit with advance copy to counsel opposite at least five days before the date fixed.

The matter be posted for arguments on 30.09.2016.


(Justice R.P. Nagrath)
Member(Judicial


(Deepa Krishan)
Member (Technical)

September 06, 2016

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